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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 63(RE-2007) / 2004-2009

NEW DELHI, DATED 24th December, 2007

S.O. (E) In exercise of powers conferred by Section 5, read alongwith Section 3 of the Foreign Trade (Development and Regulation) Act, 1992, and alongwith paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

1. Import Policy for the following items, as amended vide Notification No. 39 (RE-2007) dated 16th October, 2007, will be further amended as follows:

Exim Code	Item Description	Policy	Policy Conditions
1511	Palm Oil and its fractions, whether or not refined, but not chemically modified		
1511 10 00	Crude	Free	Import not permitted through any port in Kerala.
1511 90	Other:		
1511 90 10	Refined bleached	Free	Import not permitted through any port

	deodorised palm oil		in Kerala.
1511 90 20	Refined bleached deodorised palmolein	Free	Import not permitted through any port in Kerala.
1511 90 90	Other	Free	Import not permitted through any port in Kerala.
1513 21 10	Palm Kernel Oil	Free	Import not permitted through any port in Kerala.
1513 29 10	Palm Kernel Oil and its fractions	Free	Import not permitted through any port in Kerala.

2. This issues in public interest.

(R. S. Gujral)

Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No.01/93/180/032/AM 08/PC-IB)